

As regards the former, it was found that the Directors of the company in their report to the shareholders for the year ended 31st October, 1961, had explained that the sales of wideloom and narrow loom products were being made to the B.M.T. Commodity Corporation on a 'Principal to Principal' basis, the Corporation being allowed a discount at the rate of 12 per cent for the former product and at 9½ per cent for the latter. In view of this explanation, it was felt that the provision of section 294(2) in regard to the appointment of sole selling agents would not be attracted. In order to ensure that the sale transactions are on 'Principal to Principal' basis, a copy of the agreement has been sent for and will be examined on receipt.

In regard to the second allegation, the Registrar of Companies, Calcutta, has, under instructions from the Department of Company Law Administration, drawn the attention of the company to the provisions of section 237(b)(iii) advising it at the same time to furnish to the shareholder all information which he can reasonably be expected to receive from the company.

Assam-East Pakistan Conference

2509. Shri N. B. Laskar: Will the Prime Minister be pleased to state:

(a) the outcome of the Assam—East Pakistan Conference between the officials of both sides held at Silchar, Assam on the 19th August, 1962;

(b) whether any discussion regarding 'Latitila', west of Putninala near Karimganj, Assam was held in the conference; and

(c) subject-matters that were discussed in the said conference?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) As prescribed under the Ground Rules, one of the periodic meetings between Deputy Commissioner, Cachar (India) and Deputy Commissioner, Sylhet (East Pakistan) took place on the 17th and 18th August

at Silchar where routine cases relating to border incidents pertaining to the Cachar-Sylhet Sector were discussed.

(b) No, Sir.

(c) Subject matters such as cattle-lifting, looting of property, kidnapping, arrest of trespassers, inadvertent crossing of the border, and other minor incidents on the border, were discussed at this meeting.

Glass Mineral Wool and Allied Products Industries

2510. Shri N. T. Das: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Industries of Glass, Mineral wool and allied products are banned for further licensing under the Industries (Development and Regulation) Act, 1951;

(b) if so, whether it is a fact that a Bombay Firm is being granted a licence in contravention of the above for the manufacture of mineral wool and allied products; and

(c) if so, the reasons therefor?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, ordinarily applications for the grant of licences for these industries are rejected without reference to the Licensing Committee but if there are any applications with special features like exports etc., these are always considered on merits before a decision to reject or accept such applications is taken.

(b) An application for the grant of a licence for manufacture of mineral wool received from a Bombay firm is still under consideration and no final decision on its has yet been taken.

(c) Does not arise.